

(xxv) Notification G.S.R. No. 208, dated the 2nd February, 1963.

(xxvi) Notification G.S.R. No. 209, dated the 2nd February, 1963.

(xxvii) Notification G.S.R. No. 210, dated the 2nd February, 1963.

(xxviii) Notification G.S.R. No. 248, dated the 9th February, 1963.

[Placed in Library. See No. LT-790/63 for (i) to (xxviii).]

### SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT ON RAILWAYS IN 1962-63

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN): Madam, on behalf of Sardar Swaran Singh I beg to lay on the Table a Statement showing the Supplementary Demands for Grants for Expenditure of the Central Government on Railways in the year 1962-63.

### MESSAGES FROM THE LOK SABHA

I. THE CONSTITUTION (FIFTEENTH AMENDMENT) BILL, 1962

II. THE CONSTITUTION (SIXTEENTH AMENDMENT) BILL, 1963

SECRETARY: Madam, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

#### I

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 18th February, 1963, has adopted the following motion extending the time for presentation

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of the Report of the Joint Committee of the Houses on the Constitution (Fifteenth Amendment) Bill, 1962:—

#### MOTION

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be extended up to the 29th March, 1963." "

#### II

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on the 18th February, 1963, has adopted the following motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Constitution (Sixteenth Amendment) Bill, 1963:—

#### MOTION

"That the time appointed for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India, be extended up to the 29th March, 1963." "

### ANNOUNCEMENT RE ALLOTMENT OF TIME FOR CONSIDERATION OF SEVENTH ANNUAL REPORT OF THE NATIONAL SMALL INDUSTRIES CORPORATION

THE DEPUTY CHAIRMAN: On behalf of the Chairman I have to inform Members that under Rule 153 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, the Chairman has allotted two hours for the consideration of Shri Krishna Chandra's motion regarding the Seventh Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year ended the 31st March, 1962.